

- (g) 1. The contents of the Bill for setting up of the National Trust for Persons with Mental Retardation and Cerebral Palsy are being circulated amongst the non-government agencies working in this sector so that the Bill can be finalised after consultation.
2. The Central Coordination Committee has been notified on 21.2.97 after the members other than the ex-officio members were carefully and finally selected. There is no provision for withdrawal of the notification.
3. Regarding appointment of the Chief Commissioner, this is being processed.
4. After vigorous persuasion with the Planning Commission, the allocation proposed for the Handicapped Welfare Division of the Welfare Ministry has been increased to Rs. 107.04 crores (Plan) during 1997-98 which includes Rs. 28.00 crores for the National Handicapped Finance and Development Corporation. Other Ministries have also been requested to make appropriate provisions in their budgetary allocations.
5. A formal proposal for renaming of the Handicapped Welfare Division of the Ministry as Disability Division is being considered.

Statement

(c) The Budget Allocations for the Handicapped Welfare Division of the Ministry for the years mentioned below are as follows:

1994-95		1995-96		1996-97		1997-98	
Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan	Plan	Non-Plan
41.90	17.21	45.90	19.37	45.90	19.21	107.04	18.93

(d) The proposed scheme for the welfare of Handicapped Persons for the year 1997-98 are as follows:

1. National Institute for the Visually Handicapped, Dehradun.
2. National Institute for the Orthopaedically Handicapped, Calcutta.
3. National Institute for the Hearing Handicapped, Mumbai.
4. National Institute for the Mentally Handicapped, Secunderabad.
5. National Institute of Rehab. Training and Research, Cuttack.
6. Institute for the Physically Handicapped, New Delhi.

7. National Institute for the Multiple Handicapped.
8. Artificial Limbs Manufacturing Corp., Kanpur.
9. Scheme of Assistance of Disabled persons for Purchase/Fitting of Aids and Appliances.
10. Assistance to Vol. Organisations for the Disabled.
11. Assistance to Vol. Organisations for Rehabilitation of Leprosy Cured Persons.
12. Assistance to Voluntary Organisations for Persons with Cerebral Palsy and Mental Retardation.
13. Assistance to Vol. Organisations for Establishment of Special Schools.
14. Science and Technology Projects in Mission Mode.
15. Employment of the Handicapped.
16. Indian Spinal Injury Centre.
17. Rehabilitation Council of India
18. National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy.
19. National Handicapped Finance and Development Corporation.
20. National Awards for the Welfare of People with Disabilities.
21. Office of the Chief Commissioner for Persons with Disabilities.
22. Establishment of District Rehabilitation Centres.
23. National Rehabilitation Programme for the Disabled.
24. Schemes arising out of the implementation of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

[Translation]

National Watershed Development Project in Rainfed Areas

5847. SHRI BUDHSEN PATEL : Will the Minister of AGRICULTURE be pleased to state:

(a) the districts in Madhya Pradesh where the work under National Watershed Development Project in Rainfed Areas had commenced during the Eighth Five Year Plan;

(b) whether the desired target under the project has not been achieved in these districts;

(c) if so, the details of target fixed and achievements made so far during the above period;

(d) the reasons for not achieving the desired target; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) During the Eighth Five Year Plan, the National Watershed Development Project in Rainfed Areas has been in operation in 44 out of the 45 districts in Madhya Pradesh. Detailed list of districts is given in Statement-I.

(b) and (c) Against a physical target of 4.58 lakh ha. rainfed areas, 7.496 lakh ha. has been treated involving 385 micro-watersheds. Major activities taken up under conservation measures are contour vegetative hedges, live fencing and gully control measures, whereas those under production system - crop demonstrations, dryland horticulture and planting of shrubs and trees. Loose boulder check dams, earthen structures, dug-out sunken structures are the important activities under drainage - line treatment. Similarly, castration of shrub bulls and fodder development have been taken up under live-stock management programme. Details of physical targets vis-a-vis achievements in respect of these selected activities are given in Statement-II attached. Regarding financial progress, against the estimated total project cost of Rs. 141.27 crores, a sum of Rs. 129.17 crores was released till March, 1997, of which the incurred expenditure reported till March, 1997 was of the order of Rs. 124.888 crores.

(d) and (e) Slight shortfalls in targets under some activities have occurred on account of lack of training and involvement of the local community during the initial period. The State Government has made efforts for pooling available resources, monitoring and evaluation of the targets and achievements from time to time and to organise training to the field level staff and the local community.

Statement-I

The list of the Districts covered under NWDPRRA in Madhya Pradesh

1. Moreana
2. Bhind
3. Gwalior
4. Datia
5. Shivpuri
6. Guna
7. Takamgarh
8. Chattarpur

9. Panna
10. Sagar
11. Damoh
12. Satna
13. Rewa
14. Shahdol
15. Sidhi
16. Mandsaur
17. Ratlam
18. Ujjain
19. Shahjapur
20. Dewas
21. Jhabua
22. Dhar
23. Indore
24. Khargaon
25. Khandwa
26. Rajgadh
27. Vidisha
28. Sihor
29. Raisen
30. Betul
31. Hoshangabad
32. Jabalpur
33. Narsingpur
34. Mandla
35. Chhindwara
36. Seoni
37. Balaghat
38. Sarguja
39. Bilaspur
40. Raigadh
41. Rajnandgaon
42. Durg
43. Rajpur
44. Bastar

Statement-II

The achievement in respect of major components under Naional Watershed Development Projects for Rainfed Areas (NWDPPRA) in Madhya Pradesh from 1990-91 to March, '97

Sl.No.	Major Activity	Unit	Target 1990-91 to March 1997	Achievement Upto March 1997
A.	Arable Land			
	(i) Conservation Measures			
	1. Counter Vegetative hedges	Ha.	415442	328005
	2. Repairs/Gully Control & other measures	No.	204234	147733
	(ii) Production System			
	1. Crop Demonstration	No.	412392	312839
	2. Agro-forestry	No.	3986567	2734036
	3. Dryland Horticulture	No.	25408245	2133079
	4. Household production system	No.	103343	58907
	5. Homestead Garden	No.	245269	242600
B.	Non-Arable Land			
	(i) Conservation measures			
	1. Contour vegetative hedges	Ha.	283169	229145
	2. Vegetative filter strips	Rmt.	271431	168568
	(ii) Production System			
	1. Planting of shrubs	No.	19114503	10305283
	2. Overseeding of Grasses and Legumes	Ha.	162653	134273
C.	Drainage-line Treatment			
	1. Loose Boulder Structure	No.	39869	32536
	2. Dugout Sunken Ponds	No.	17352	13212
D.	Livestock Management			
	1. Cultivated Fodder Dev.	No.	67315	29930
	2. Castration of Scrub bulls	No.	356514	99257

Issue of Identity Cards

5848. DR. RAMESH CHAND TOMAR :
SHRI DEVI BUX SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have completed the work of preparation of identity cards in the border districts of North-Eastern States boarding Bangladesh;

(b) if so, the details thereof alongwith the number of persons to whom the identity cards have so far been issued;

(c) if not, the reasons therefor; and

(d) the time by which the identity cards are likely to be issued to all of them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) :
(a) No, Sir.

(b) Does not arise.

(c) The specified areas (Issue of Identity Cards to Residence) Bill, 1993 lapsed on dissolution of the Tenth Lok Sabha. Meanwhile, the Election Commission of India announced a scheme for issue of photo identity cards to all voters throughtout the country. This has necessitated fresh consideration of the need for issuing another identity card in addition to the Election Commission Card.

(d) Does not arise in view of the reply to (c) above.